

of the House [See Appendix IV, An-  
nure No. 7].

**EXPORT CREDIT GUARANTEE  
CORPORATION**

\*628. **Shri K. P. Tripathi:** Will the  
Minister of Commerce and Industry  
be pleased to state:

(a) whether Government propose  
to set up an Export Credit Guarantee  
Corporation;

(b) if so, what commodities are  
being considered for being so covered;

(c) the names of the countries for  
which these guarantees will be given;  
and

(d) the extent of the guarantee?

The Minister of Commerce (Shri  
Karmarkar): (a) to (d). A tentative  
scheme for setting up an Export Credit  
Guarantee Corporation has been pre-  
pared. Details have yet to be finalis-  
ed. Trade interests are being consult-  
ed.

**COMMUNAL RIOTINGS**

\*637. **Sardar Hukam Singh:** Will  
the Minister of Rehabilitation be pleas-  
ed to state:

(a) whether a Fact Finding Com-  
mittee was appointed in 1948 to record  
the statements of witnesses in con-  
nection with the communal riotings  
during 1947;

(b) the use to which these state-  
ments have been put so far; and

(c) whether these statements are  
open to Research Scholars for their  
studies into the occurrences of these  
times?

The Deputy Minister of Rehabilita-  
tion (Shri J. K. Bhonsle): (a) Yes,

(b) The statements form part of the  
records relating to the happenings of  
1947 and are consulted officially when-  
ever occasion arises.

(c) No.

**COFFEE MARKET EXPANSION (AMEND-  
MENT) ACT**

\*640. **Shri N. Somana:** Will the  
Minister of Commerce and Industry  
be pleased to state:

(a) whether the term of the Coffee  
Board has been extended;

(b) if so, upto what date;

(c) when the Board will be re-  
constituted under the provisions of  
the Coffee Market Expansion (Amend-  
ment) Act; and

(d) whether the rules under the said  
Act are ready?

The Minister of Commerce (Shri  
Karmarkar): (a) Yes, Sir.

(b) 31st March, 1955.

(c) It is expected that the Board will  
be reconstituted under the amended  
Coffee Act with effect from 1st April,  
1955.

(d) Rules are under preparation.

**BUY AMERICAN ACT**

140. **Shri N. B. Chowdhury:** Will  
the Minister of Commerce and In-  
dustry be pleased to refer to the reply  
given to unstarred question No. 892  
on the 22nd December, 1954 regarding  
the Buy American Act of U.S.A. and  
state what further steps have been  
taken in the matter?

The Minister of Commerce and In-  
dustry (Shri T. T. Krishnamachari):  
The Buy American Act has not affect-  
ed India's trade with the U.S.A. to any  
visible extent. The question of taking  
steps to remove difficulties arising from  
the enforcement of the Act in the U.S.A.  
does not, therefore, arise.

**SECOND FIVE YEAR PLAN**

141. **Shri N. B. Chowdhury:** Will  
the Minister of Planning be pleased  
to refer to the reply given to unstar-  
red question No. 651 on the 9th  
December, 1954 and state:

(a) whether the Government of  
West Bengal have submitted, any

schemes, other than irrigation Projects for inclusion in the Second Five Year Plan; and

(b) if so, the nature of the schemes and the approximate amount involved in each case?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) Yes, Sir.

(b) Schemes relating to the following subjects have been received in the Planning Commission :—

	(Rs. lakhs)
1. Power	7,27,00
2. Minor Schemes costing less than Rs. 10 lakhs —	
Drainage	1,18,57
Flood Relief	13.19
Survey and Investigations	6.26
Training	1.05

#### COMPENSATION

142. **Shri Karni Singhji:** Will the Minister of Rehabilitation be pleased to state the total number of displaced persons who have been paid compensation upto the 31st December, 1954 in Rajasthan with particular reference to the Bikaner Division?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** 7628 displaced persons had been paid compensation in Rajasthan upto 31st December 1954, in cash and by adjustment of public dues and in the form of properties including agricultural lands. All the separate figures for Bikaner Division asked for are not available, but in that division 5270 displaced persons have been allotted 1,03,664 acres of agricultural lands as compensation in respect of their verified claims.

#### TRAINING OF COMMUNITY ORGANISERS

143. **Shri Deogam:** Will the Minister of Planning be pleased to state:

(a) whether Community Organisers and other type of Social workers from amongst the educated youths of the tribal communities are being trained as stipulated in the Five Year Plan:

(b) if so, the number trained in the Plan period, year-wise;

(c) the qualifications required of the trainees;

(d) the method of recruiting the trainees; and

(e) the pay and prospects of the Community Organisers?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) to (e). As there is no such functionary as "Community Organiser" in the Community Project and N.E.S. Blocks, the exact import of the question is not clear. After the details of the categories in regard to which the hon. Member wants information are clarified, the information will have to be collected from the State Governments.

#### LOCKS

144. **Shri M. S. Gurupadaswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of door locks, suitcase locks and other locks, imported during the years 1952-53, 1953-54 and 1954-55 till the 31st January, 1955; and

(b) the names of the countries from which these are imported?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) Precise and accurate figures are not available.

(b) Imports of door locks and suitcase locks are allowed from the Soft Currency Area only. The names of individual countries are not available.

#### CLOTH

145. **Shri M. S. Gurupadaswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have extended the sale of time-barred cloth for another six months;

(b) the total quantity of time-barred cloth in the country on the 31st December 1954;

(c) the reasons for a large quantity of such cloth lying unsold; and